

Sl. No.	Place of incident	Date of incidents	Brief details of incident
5.	Maubuang (RT-0299, 16 m-S of Aizawl)	21-7-74	Bialomawia, reported to be an MNF imposter, was found dead near this place. It is believed that Biakmawia was killed by the MNF for indulging in tax collection in the name of MNF.
6.	Maubhang	22-7-74	One Thanmuana, an MNF imposter was caught red handed by MNF while collecting taxes, and was killed.

**Statement by Shrimati Rano Shaiza,
President of U.D.F. Nagaland**

1261. SHRIMATI SUBRAMANIAN SWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the statement recently made by Shrimati Rano Shaiza, President of the UDF, Nagaland to the effect that the incidents of firing by underground rebel Nagas on the Nagaland police was being grossly misinterpreted; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSTN): (a) Yes, Sir.

(b) The incidents referred to by Shrimati Rano Shaiza are presumably the ambush by underground Nagas of 5th Battalion Nagaland Armed Police Patrol party near Chishilimi in Kohima district on 27th July, 1974 in which 11 policemen were killed and the incident on 29th July, 1974 at Chumukedima town in which Thephu-rulie Angami, a Sub-Inspector of 1st Battalion Nagaland Armed Police was shot dead by the underground. Government feel that Shrimati Rano Shaiza is taking a wholly unrealistic view of the recent developments in Nagaland.

**Asstt. Commissioners of Delhi
Municipal Corporation**

1262. SHRI J. S. TILAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Recruitment Regulations for the post of Assistant Commissioners in Municipal Corporation

of Delhi were finalised by the Corporation and Union Public Service Commission during 1971;

(b) if so, what were the categories eligible for promotion to the post;

(c) whether a common seniority list of officers holding posts in the grade of Rs. 350-900 (including Assistant Chief Accountants) eligible for the post of Assistant Commissioner was published in 1972;

(d) if so, whether the seniority list still holds good for making promotions to the post of Assistant Commissioners;

(e) whether these Recruitment Regulations were not gazetted and on 29th July, 1974 the Corporation decided to reverse its earlier decision by excluding the Assistant Chief Accountants: if so, what are the reasons therefor; and

If what steps Government propose to take to stop such discrimination and victimisation of the employees?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir. They were, however, sent for approval to the Lt. Governor, Delhi.

(b) 1. Asstt. Municipal Secretary.

2. Asstt. Assessor and Collector.

3. Manager Lands and Estate.

4. Licensing Officer (Factories).

5. Admn. Officer (Estt).

6. Admn. Officer (Health).

7. Admn. Officer (Engg).

8. Admn-cum-Accounts Officer (Hospitals).
9. Deputy Terminal Tax Officer.
10. Deputy Director of Inquiries.
11. Officer Incharge, Vital Statistics.
12. Asstt. Chief Accountant.
13. Asstt. Education Officer.
14. Asstt. Labour Welfare Officer.
15. Manager Press.

with 5 years service in the respective grade.

(c) A provisional Inter-se-Seniority List of the officers working in the 15 categories of posts included in the channel of promotion to the posts of Assistant Commissioners etc. was drawn up and circulated by the Corporation on the 23rd June, 1972.

(d) So far the Municipal Corporation of Delhi have been making appointments to the posts of Assistant Commissioner etc. strictly on the basis of the Provisional Inter-se-Seniority List. However, the Corporation in its meeting held on 29th July, 1974 have excluded certain categories of posts from the channel of promotion to the post of Assistant Commissioners etc. In the changed circumstances the Corporation have reported that it will not be possible to make appointments out of the said Provisional Inter-se-seniority List.

(e) As required under sub-section (2) of Section 480 of the D.M.C. Act read with Government of India, Ministry of Home Affairs' Notification No. 3/6/66-Delhi dated the 19th October, 1966, the recruitment regulations required approval of the Lt. Governor, Delhi for adoption. The matter remained in correspondence between the Delhi Administration and the Corporation till the 29th July, 1974 when the Corporation passed another Resolution and decided to exclude the categories of Assistant Chief Accountants, Assistant Education Officer, Officer-in-Charge Vital Statistics and Manager Press. This has been done on the basis of original recommendations of the Union Public Service Commission and on the basis of the reply received from the Delhi Administration.

(f) According to the Municipal Corporation of Delhi, any amendment in the recruitment regulations is not likely to effect the future of the Municipal employees as there are ample chances of promotion for almost all categories of employees. This fact was also taken into consideration while taking the aforesaid decision by the Corporation.

Power Generation by D.V.C.

1263. SHRI NIREN GHOSH: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether there is a wide gap between power generation and actual installed capacity of DVC and the percentage of generation of that capacity;

(b) whether the original machinery and equipments supplied by the foreign companies is obsolete though it was certified as highly satisfactory;

(c) whether the Central Stores Organisation of DVC was built to manufacture and supply spare parts;

(d) if so, what is the evaluation of its performance in this respect:

(e) whether the boilers were given longevity certificate of 20 years and many of them now require replacement:

(f) if so, what steps are being taken in this respect: and

fg) the reasons for not setting up the fourth unit of DVC at Durgapur?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD): (a) The installed capacity of the DVC. is 1061.5 MW (957.5 MW Thermal and 104 MW Hydel). A new 120 MW thermal Unit has also been installed at Chandrapura recently. This Unit sustained a damage during trial operation and is now under repairs.

The level of generation in the recent months has been varying between 400 and 550 MW.

(b) The D.V.C. system has 10 thermal and 3 hydel imported units. AH these units except 3 Nos (MAN Units imported